

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 119/MP/2017**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 entered into between Rajasthan Sun Technique Energy Private Limited and NTPC Vidyut Vyapar Nigam Limited for extension of Schedule Commissioning Date.

Petitioner : Rajasthan Sun Technique Energy Private Limited (RSTEPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Anr.

**Petition No. 275/MP/2020**

Subject : Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 signed between the Petitioner and the Respondent seeking suitable directions for the release of the payment of cumulative amount of Rs. 32,51,77,020/-raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2016, January, 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011.

Petitioner : Rajasthan Sun Technique Energy Private Limited (RSTEPL)

Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and 16 Ors.

Date of Hearing : 22.10.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties present : Shri Sanjay Sen, Sr. Advocate, RSTEPL  
Shri Buddy A. Ranganadhan, Advocate, RSTEPL  
Shri Hasan Murtaza, Advocate, RSTEPL  
Shri M. G. Ramachandran, Sr. Advocate, NVVN  
Ms. Anushree Bardhan, Advocate, NVVN  
Mr. Anand K Ganesan , Advocate, Rajasthan Discoms, PSPCL  
Ms. Swapna Seshadri, Advocate, Rajasthan Discoms PSPCL  
Shri Anand Ganesan, Advocate, Rajasthan Discoms PSPCL



Shri Ashwin Ramanathan, Advocate, Rajasthan Discoms,  
PSPCL  
Shri Amal Nair, Advocate, Rajasthan Discoms,PSPCL  
Ms. Aditi Raghuvanshi, Advocate, Rajasthan Discoms,PSPCL  
Ms. Renu Sarin, NVVN  
Shri Sukesh Mohanty, NVVN  
Shri Anurag Gupta, NVVN

### **Record of Proceedings**

The matter was partly heard through video conferencing.

2. The learned senior counsel appearing on behalf of the Petitioners reiterated the submissions made in the Petition. However, due to paucity of time, the learned senior counsel could not complete its arguments. Accordingly, the matter was adjourned.
3. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**

